

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 17403/2023

(Arising out of impugned final judgment and order dated 28-06-2023 in WPA(P) No. 272/2023 passed by the High Court At Calcutta)

THE STATE OF WEST BENGAL

Petitioner(s)

VERSUS

DR. SANAT KUMAR GHOSH & ORS.

Respondent(s)

IA No. 205750/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 170406/2023 - DISCHARGE OF ADVOCATE ON RECORD
IA No. 156480/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 165408/2023 - INTERVENTION APPLICATION
IA No. 165328/2023 - INTERVENTION APPLICATION
IA No. 189570/2023 - INTERVENTION APPLICATION
IA No. 224771/2023 - INTERVENTION/IMPLEADMENT
IA No. 205787/2023 - INTERVENTION/IMPLEADMENT
IA No. 198176/2023 - MODIFICATION OF COURT ORDER
IA No. 188065/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 156479/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 01-12-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
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Mr. Sanjeev Kaushik, Adv.
Ms. Mantika Haryani, Adv.
Mr. Shreyas Awasthi, Adv.

Mr. Himanshu Chakravarty, Adv.
Ms. Ripul Swati Kumari, Adv.
Mr. Bhanu Mishra, Adv.
Ms. Muskan Surana, Adv.
Mr. Archit Adlakha, Adv.
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For Respondent(s) Mr. R Venkatramani, Attorney General
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Mr. Abeer Gobind Shandilya, Adv.
Mr. Akash Bansal, Adv.
Mr. Ujjwal Tiwari, Adv.
Ms. Monica Gusain, Adv.
Ms. Priya Kashyap, Adv.

Mr. Manoj Ranjan Sinha, Adv.
Mr. Deepak Sain Nisha, Adv.
Mr. Mrigank Prabhakar, AOR

Mrs. Aishwarya Bhati, (ASG), Sr. Adv.
Mr. Anand Varma, AOR
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Mr. Subhasish Bhowmick, AOR
Mr. Niladri Saha, Adv.

Ms. Manisha Pandey, Adv.
Mr. Rahul Kushwaha, Adv.
Mr. Sohit Bhardwaj, Adv.
Mr. Pranshu Kaushal, Adv.
Mr. Uduthala Jagan, Adv.
Mr. John Thomas Arakal, Adv.
Mr. Ashutosh Singh, Adv.
Mr. Harsh Gupta, Adv.

Mr. Gopal Shankarnarayan, Sr. Adv.
Mr. Soumya Dutta, AOR
Ms. Aditi Gupta, Adv.

Mr. Rana Mukherjee, Sr. Adv.
Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv.
Mr. Rohit Bansal, Adv.
Ms. Kshitij Singh, Adv.
Mr. Sohhom Sau, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Learned Attorney General and Mr. D. S. Naidu, senior counsel have appeared on behalf of the Chancellor. Learned Attorney General assures that the names to be suggested by the Chancellor for constituting the Search Committees will be shared with the learned senior counsels for the petitioners/intervenors so as to submit a consolidated list in terms of the order dated 20.11.2023 passed by this Court.
2. Let the needful be done at the earliest and the consolidated list may be submitted within a week.
3. Meanwhile, we have impressed upon learned Attorney General to use his good Offices for an amicable mode of appointment of Vice-Chancellors of various Universities, which of course, must be in conformity with the Statutes governing such appointments. This can possibly be done by holding a joint meeting of all the

stakeholders. Learned Attorney General assures to take the initiative in this regard.

4. Post the matter for hearing on 12.12.2023.

(KAPIL TANDON)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)